

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF INDO PACIFIC PROJECTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INDO PACIFIC PROJECTS LIMITED
2.	Date of incorporation of corporate debtor	08/04/1982
3.	Authority under which corporate debtor is incorporated / registered	ROC Nagpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74140MH1982PLC026882
5.	Address of the registered office and principal office (if any) of corporate debtor	1 st Floor B, Poonam Chambers, Byramji Town, Chhindwara Road, Nagpur, Maharashtra, India, 440013
6.	Insolvency commencement date in respect of corporate debtor	30.07.2026
7.	Estimated date of closure of insolvency resolution process	26-01-2027 (180 days from date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – IP Megha Agrawal Registration Number -IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) IBBI Reg. Email ID: ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Truenex Absolute Insolvency Resolutions LLP Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. Process Email ID: cirp.indopacific@gmail.com
11.	Last date for submission of claims	13.08.2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Indo Pacific Projects Limited** on 30.07.2026.

The creditors of **Indo Pacific Projects Limited**, are hereby called upon to submit their claims with proof on or before 13.08.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA : **Not applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.08.2026
Place: Nagpur

SD/-
IP Megha Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to – 30.06.2027


Indo Pacific Projects Limited
Interim Resolution Professional
Megha Agrawal

